

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date:9.11.2020

Appeal No.230 of 2020

Choice Equity Broking Pvt. Ltd. ...Appellant

Versus

National Stock Exchange of India Ltd. ...Respondent

Mr. Pradeep Sancheti, Senior Advocate with Mr. Pulkit Sharma, Mr. Aditya Bhansali, Advocates and Ms. Nirali Mehta, Practicing Company Secretary i/b. Mindspright Legal for the Appellant.

Mr. Gaurav Joshi, Senior Advocate with Mr. Sachin Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain and Mr. Pruthvi Dhinoja, Advocates i/b. MKA & Co. for the Respondent.

Order:

1. We have heard Mr. Pradeep Sancheti, Senior Advocate assisted by Mr. Pulkit Sharma, Mr. Aditya Bhansali, Advocates and Ms. Nirali Mehta, Practicing Company Secretary for the Appellant and Mr. Gaurav Joshi, Senior Advocate assisted by Mr. Sachin

Chandarana, Mr. Rashid Boatwalla, Mr. Rahul Jain and Mr. Pruthvi Dhinoja, Advocates for the Respondent through video conference.

2. The learned senior counsel for the respondent Mr. Gaurav Joshi contended that they want to file an additional affidavit to bring on record certain documents which are essential for the disposal of the present appeal. Let that be done within a week from today. A week thereafter to file rejoinder, if any. List on 3rd December, 2020.
3. Parties are directed to contact the Registrar 48 hours before the date fixed to find out as to whether the hearing would take place through video conferencing or through physical hearing.
4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of

the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.

Justice Tarun Agarwala
Presiding Officer

Dr. C. K. G. Nair
Member

Justice M.T. Joshi
Judicial Member

9.11.2020

RHN